

8ITEM NO.43 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 31661/2016
SANTOSH KUMAR AND ORS Petitioner(s)

VERSUS

STATE OF U.P. AND ORS. Respondent(s)
(with interim relief and office report)

WITH
SLP(C) No. 32262/2016
(With Appln. (s) for exemption from filing c/c of the impugned
Judgment and Interim Relief and Office Report)
Date : 12/04/2017 This petition was called on for hearing today.
For Petitioner(s) Mr.Abhijit Sunny,Adv.
M/s Vidhi International,Adv.

For Respondent(s) Mr.Upendra Mishra,Adv.
Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.31661/2016
Ld.counsel for the petitioner has failed to furnish the fresh
particulars and to take fresh steps for service of notice to the
respondent Nos.3 & 4 and also failed to take fresh steps of
respondent No.5 despite opportunities given. However, I am
inclined to grant two more weeks time subject to the condition that
he takes steps and deposits a sum of Rs. 1000/- in the Supreme
Court Employees Mutual Welfare Fund as cost within the above
period. If the above conditions are not satisfied, list the matter
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ITEM NO.43 -2- SC31661/2016
before the Hon'ble Judge in Chambers for non-prosecution. If steps
are taken, issue notice and list the matter on 13.07.2017 before
this Court.

SLP(C) No.32262/2016
Ld.counsel for the respondent Nos.1-3 has already filed the
counter affidavit, but he has failed to file the vakalatnama
despite opportunities given. Hence, the counter affidavit filed by
him is taken off the record.
However, service is deemed complete. Hence, list the matter
before the Hon'ble Court as per rules.

(M V RAMESH)
Registrar

SB